

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION No. 29 OF 2026 / EZ**

Deba Prasad Sahoo ...Appellant

VERSUS

Executive Officer,
Talcher Municipality & Others ...Respondents

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By the Respondent No.3

Through

Kolkata
Date:

Papiya Banerjee Bihani

Smt Papiya Banerjee Bihani,
Advocates for the Respondent No.3
(State Pollution Control Board, Odisha)
e-mail:pbanerjeebihani@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

ORIGINAL APPLICATION No. 29 OF 2026 / EZ

23 APR 2026

Deba Prasad Sahoo

...Appellant

VERSUS

Executive Officer,

Talcher Municipality & Others

...Respondents

**AFFIDAVIT ON BEHALF OF THE STATE
POLLUTION CONTROL BOARD, ODISHA,
R.NO.3.**

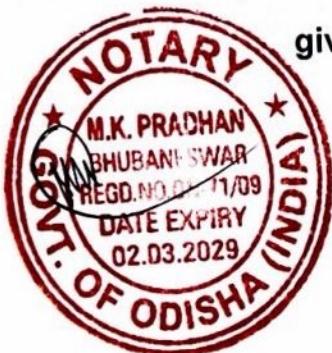
I, Dr. Manoj V. Nair, IFS, son of N. Vasudevan Nair aged around 52 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby solemnly affirm and state as under:

1. That I am the Member Secretary of the Respondent No.3 Board and, as such, am well-acquainted with the facts and circumstances with the case and competent to swear this affidavit.



2. That I have gone through the averments made in the OA and understood the contents thereof.
3. That this application has been filed by the applicant seeking protection of environment and public health due to persistent air pollution and continuous violation of the Solid Waste Management Rules, 2016 within the jurisdiction of Talcher Municipality, Dist-Angul. It is also further alleged that the systematic and repeated open burning of Municipal Solid Wastes by sweepers engaged by Talcher Municipality in public places and such act are being carried out openly and regularly etc.
4. That it is humbly submitted that in the meantime, the Solid Waste Management Rules, 2016 has been replaced by the Rules called "The Solid Wastes Management Rules, 2026", which has already been effective from 01.04.2026.

The parawise reply to the averments made in the OA are given below:



5. That as regards the averments made in para-1 to 3 of the OA, it is humbly submitted that the R-3 Board has no comments to offer since these are matters of record.
6. That as regards the averments made in para-4 of the OA, it is humbly submitted that:
 - a. The R-3 Board has installed and operating two (02) Continuous Ambient Air Quality Monitoring Stations (CAAQMS) at Angul (Regional Office, SPC Board, Angul) and Dera Chowk, Talcher to monitor various air pollutant parameters such as PM₁₀, PM_{2.5}, Ozone, CO, SO₂, NO_x, NH₃, Benzene and Toluene. The measuring data is being constantly transmitting to the server of the R-3 Board and Central Pollution Control Board, New Delhi. Thus, CPCB display the 24 hours average Air Quality Index (AQI) data in CPCB portal in public domain.
 - b. From the above CAAQMS, Air Quality status for the last six (06) months from the period of September, 2025 to February, 2026 shows that particulate



matter both RSPM (PM_{10}), and ($PM_{2.5}$) are the major constituents for downgrading the Ambient Air Quality in the district of Angul. Air Quality Index (AQI) of the Angul city during those periods ranges from 49 to 346 which was in the range of Good to very poor.

- c. National Clean Air Programme (NCAP) has been launched in non-attainment cities of Angul & Talcher area in order to improve the air quality with respect to particulate matter. The NCAP is under progress stage and engaged the IIT, Bhubaneswar and NIT Rourkela as repute of institute to carry out city micro action plan.
- d. District level Environmental Monitoring Committee (DLEMC) has been constituted by the State Govt. in the Forest, Environment & Climate Change Deptt. for effective redressal of various environmental issues for all the 30 districts of the State which includes Angul district vide Notification No.6833



dtd.19.03.2025. Copy of the said notification has been forwarded by the Member Secretary of the R-3 Board to all Regional Officers, SPCB, Odisha vide letter No.5766 dtd.24.03.2025. A copy of the letter dtd.24.03.2025 along with the copy of Notification is annexed to this affidavit and marked as **ANNEXURE - R3/1 Colly.**

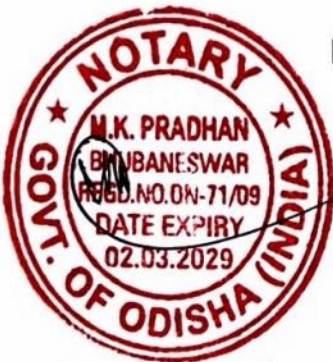
- e. The R-3 Board is conducting periodical inspection and monitoring in order to check the efficacy of adopted pollution control measures of industries and mines. Timely directions are being issued to the industries and mines while observing non-compliances to the consent conditions.
7. That as regards the averments made in para-5 & 6 of the OA, it is humbly submitted that the R-3 Board through Er. Boby Behera, Asst. Env. Engineer, Regional Office, Angul has carried out inspection on dtd.20.03.2026 and it was observed that, no open burning of solid waste was taking place in Talcher Municipality area on the day of inspection.



Further it is ascertained by the inspecting officer that the Talcher Municipality is conducting training programme to sensitise the sanitation workers twice a year. A copy of the Inspection Report carried out on 20.03.2026 is annexed to this affidavit and marked as **ANNEXURE - R3/2**.

That the copy of Inspection Report at Annexure-R3/2 has also been forwarded to the Talcher Municipality vide Board's letter dtd.22.04.2026 with a direction to take proper steps for removal of the defects pointed out in the inspection report so also comply the provisions of Solid Waste Management Rules, 2026, which is already in force w.e.f. 01.04.2026. A copy of letter dtd.22.04.2026 is annexed to this affidavit and marked as **ANNEXURE - R3/3**.

8. That as regards the averments made in para-7 & 8 of the OA, it is humbly submitted that this aspect has already been dealt in para-6 of the present affidavit.



9. That as regards the averments made in para-9 of the OA, it is humbly submitted that the R-3 Board has no comments to offer since it is a matter of record.
10. That as regards the averments made in para-10 of the OA, it is humbly submitted that this aspect has already been dealt in para-7 of the present affidavit.
11. That as regards the averments made in para-11 of the OA, it is humbly submitted that the Solid Waste Management Rules, 2016 has been replaced with Solid Waste Management Rules, 2026 which is in force w.e.f. 01.04.2026.
12. That as regards the averments made in para-12 to 14 of the OA, it is humbly submitted that the R-3 Board has no comments to offer since these are the matters of record.
13. That in view of the facts stated above, further comments on the Grounds of the OA may not be necessary.



X

MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/09
PH-9437627113 (M)

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14. That the Respondent No.3 Board craves leave of this Hon'ble Tribunal to file further affidavit if required for proper adjudication of this case.
15. That the annexures annexed to the present affidavit are true and correct copies of their originals.
16. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.

M.K.P.

DEPONENT

Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar

VERIFICATION:

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 23rd April, 2026.

SWORN BEFORE ME



MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2009
PH-9437627113 (M)

M.K.P.

DEPONENT

Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar

**STATE POLLUTION CONTROL BOARD, ODISHA**

(Forest, Environment & Climate Change Department, Govt. of Odisha)

Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII

Bhubaneswar – 751012

No. 5766 / MSW-MISC-107Date 24/03/2025By Speed Post / By E-mail

To,

All Regional Officers,
State Pollution Control Board, Odisha**Sub: Constitution of District Level Environmental Monitoring Committee (DLEMC) for all the Thirty (30) Districts of Odisha -reg.**

Sir / Madam,

The Forest, Environment & Climate Change Department, Govt. of Odisha has constituted the District Level Environmental Monitoring Committee (DLEMC) for all the Thirty (30) Districts of Odisha for effective redressal of various environment issues of the State owing to Air pollution, Water Pollution & Waste Management issues including Industrial Solid Wastes & Hazardous Wastes (excluding Bio-Medical Wastes) and for the implementation of policies and strategies of the State Government on the Environmental issues and notified by FE & CC, Department, Govt. of Odisha, vide Letter No.FE-ENV1-PLAN-0001-2025/6832/FE&CC, Dtd.19.03.2025. Copy of the notification is enclosed for ready reference.

You are hereby requested to coordinate with the District Collectors and other District Level officers for the functioning of the committee within your jurisdiction.

This may be treated as **MOST URGENT.**

Yours faithfully,

Encl: As aboveMemo No. 5767 / Dtd. 24/03/2025

Copy along with the copy of the notification forwarded to all the CEEs/ CESs/ ACEEs/ACESs/ Chief Env. Scientist, Central Lab, Patia / Senior Administrative Officer/ Senior Law Officer (L-I) for Kind information and necessary action.


MEMBER SECRETARY
CHIEF. ENV. SCIENTIST

X

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GOVERNMENT OF ODISHA
FOREST, ENVIRONMENT & CLIMATE CHANGE DEPARTMENT

NOTIFICATION

Bhubaneswar, Dated the 19 March, 2025

No. FE-ENV1-PLAN-0001-2025 / 6832 / FE&CC,



For effective redressal of various environmental issues of the State owing to air pollution, water pollution and waste management issues, including industrial solid wastes and hazardous wastes, (excluding Bio-medical Waste) and for implementation of policies and strategies of the State government on the environmental issues, the Forest, environment and Climate Change Department, Government of Odisha is hereby pleased to constitute District Level Environmental Monitoring Committees (DLEMC) for all the thirty (30) districts of Odisha, in the following manner.

District Level Environmental Monitoring Committees (DLEMC)

Sl. No.	Designation	Member
1	Collector and District Magistrate	Chairman
2	Superintendent of Police or his representative not below the rank of DSP	Member
3	Divisional Forest Officer	Member
4	Regional Transport Officer	Member
5	Chief District Medical Officer	Member
6	Commissioner/ Executive Officer of the respective Municipal Corporation/ Municipality of the District Headquarter	Member
7	General Manager, DIC	Member
8	Dy. Director, Mines/Mining Officer	Member
9	Executive Engineer, PWD	Member
10	Regional Officer, State Pollution Control Board (SPCB), Odisha	Member-Convener

- This committee shall supersede all other district level committees formed earlier to address environmental issues and it shall also be responsible for implementation of National Clean Air Programme (NCAP) and Polluted Industrial areas under Comprehensive Environmental Pollution Index (CEPI). Only the district level committee formed for reviewing progress in implementation of Biomedical waste management shall function separately.

It shall be the responsibility of the District Collector and Regional Officer, SPCB to conduct the meeting **every month** without fail. Proceeding of the meetings shall be furnished to the Additional Chief Secretary, Forest, Environment and Climate Change Department within five (days) after conducting the meeting.

- The Regional Officer, SPCB shall bring up relevant environmental issues of the districts to the knowledge of the District Collectors and convene the DLEMC meetings and suggest necessary actions for abatement.
- The Committee shall discuss and review prevailing environmental issues of the districts and formulate action plans for implementation. Accountability for implementation of action plans shall be fixed with the district-level officers, which shall be reviewed from time to time. It shall also recommend to the State government

ACES (SNMC)

Pl. put up.

[Signature]
20/03/25

DEE/AEE

[Signature]
20/3/25

for modifying/ upgrading existing policies and rules of various departments, if felt necessary.

- The Committees shall review the status of implementation of various action plans related to air pollution, water pollution, municipal solid waste, plastic waste, electronic waste, construction and demolition waste, hazardous waste, industrial solid waste, transportation of all types of waste and transportation of minor minerals.
- All the decisions taken by the committees on air pollution and water pollution issues shall be implemented by the Regional Officers of the SPCB and as per the provisions of the Water (PCP), Act, 1974 and the Air (PCP) Act, 1981 and as amended thereafter or any other officers as may be assigned by the chairmen of the committees. District-level officers shall provide necessary support to the Regional Officers on the implementation of such action plans.
- All the decisions taken by the Committees on the management of various wastes like hazardous waste, municipal solid waste, construction and demolition waste, plastic waste, electronic waste, industrial solid wastes, and transportation of wastes including minor minerals shall be implemented by the Regional Officers of SPCB and District administrations or the Urban Local Bodies (ULBs) as per the power conferred under respective Waste Management Rules notified under the Environment (Protection) Act, 1986.
- The committees may invite co-opted members (district-level officers) from the district and senior citizens of the area (if felt necessary) to discuss any specific agendas. Co-opted members shall also be invited from nearby districts, where it is felt that the industrial and other activities significantly affect the environment of the neighbouring districts. Senior representatives of industries and mines may also be included as special invitees in the committee, as and when felt necessary.

By order of the Governor,

(Satyabrata Sahu)

Additional Chief Secretary to Government

E-mail

Memo No. 6833 /FE & CC dt. 19.03.25

Copy forwarded to the OSD to Chief Secretary, Odisha for kind information of Chief Secretary.

(Signature)
15/3/25
Director, Environment-cum-
Special Secretary to Government

Memo No. 6834 /FE & CC dt. 19.03.25

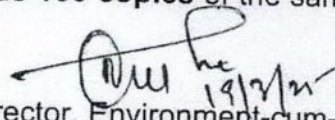
Copy forwarded to P.S to Additional Chief Secretary to Government, FE & CC Department for kind information of ACS.

(Signature)
15/3/25
Director, Environment-cum-
Special Secretary to Government

E-mailMemo No. 6835 /FE & CC dt. 19.03.25

Copy forwarded to the Director, Printing Stationery and Publication, Odisha, Madhupatna, Cuttack for information and necessary action.

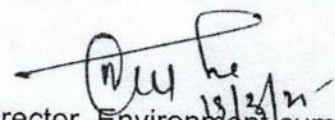
He/She is requested to publish the Notification bearing S.R.O. No. and Date in the Extra Ordinary issue of the Odisha Gazette and provide **100 copies** of the same to this Department.


19/3/25
Director, Environment-cum-
Special Secretary to Government

E-mailMemo No. 6836 /FE & CC dt. 19.03.25

Copy forwarded to all the departments for information kind and necessary action.

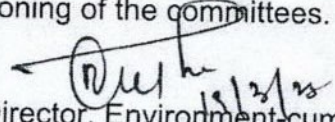
They are requested to kindly extend necessary aid to the districts for the implementation of environmental action plans.


19/3/25
Director, Environment-cum-
Special Secretary to Government

E-mailMemo No. 6837 /FE & CC dt. 19.03.25

Copy forwarded to all the Collector and District Magistrates for kind information and necessary action.

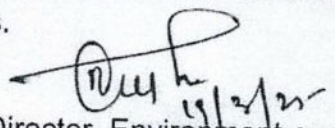
They are requested to include Monthly District Level Monitoring Committee meetings in the work plan and act for the effective functioning of the committees.


19/3/25
Director, Environment-cum-
Special Secretary to Government

E-mailMemo No. 6838 /FE & CC dt. 19.03.25

Copy forwarded to the Member Secretary, State Pollution Control Board for information and necessary action.

He is requested to kindly direct all the Regional Officers, State Pollution Control Board, Odisha to coordinate with the District Collectors and other District Level Officers for the functioning of the respective committees.


19/3/25
Director, Environment-cum-
Special Secretary to Government

INSPECTION REPORT OF TALCHER MUNICIPALITY, AT/PO: TALCHER,
DIST.- ANGUL

1.	Name and address of the ULB with phone No.	Talcher Municipality At/PO: Talcher, Dist.: Angul Ph No. 99437315152 Email: e.o.talcher@gmail.com		
2.	Date of inspection	20.03.2026		
3.	Name of the person met during inspection	Dr. Pradeep Kumar Sahoo, Executive Officer, Cont.: +91-99437315152		
4.	Name of the person responsible for management of waste	Sri Priyajit Sethi, Sanitary Expert Cont.: +91-8249110714		
5.	Population Area of the ULB in Sq.Km and no. of wards or zones	Present population	:	40,840 (As reported by Municipality Authority)
		Total area in Sq.Km.	:	225.5 Km ²
		Total no. of wards/zones	:	21 Wards - 5 Zone
A – STATUS OF MANAGEMENT OF WASTE				
Details of the observations made on the following aspects during inspection				
a.	MSW generated in TPD (Quantity along with the methodology adopted by the ULB for quantification of MSW)	12 TPD (As reported by Municipality Authority) Quantification has been done on the basis of number of trips collected from door-to-door collection and open collection point.		
b.	MSW collected in TPD (Quantity along with the details of the quantification method followed by the ULB)	12 TPD (As reported by Municipality Authority) Quantification has been done on the basis of number of trips/tractors/BOV/TATA ace waste collection.		
c.	Present practice of MSW disposal (processing/ dumping/ sanitary land filling)			
	(i) Processing of waste if any (Quantity processed per day, technology adopted, product details and place/ site of waste processing facility)			
	<ul style="list-style-type: none"> Municipality has installed and operating two (02) Micro Composting Centres (MCC) of capacity 5 TPD each for the processing of biodegradable/wet waste and two (02) Material Recovery Facility (MRF) of capacity 10 TPD each for the recovery/segregation of recyclable wastes such as polythene, metal, glass, plastic, paper, etc. collected from the households. Aerobic Composting technology is adopted for the processing of wastes. Waste 			

collected from the households are primarily segregated at the source and then at the MCCs, biodegradable waste is being processed while recyclable wastes are sold to the recognized recyclers or dealers and inert wastes are sent to the dumping site.

- Organic manure is being produced from the MCCs after processing of wastes. It was learnt that 50 kg of manure will be produced after processing of 1 Tonne of biodegradable wastes.
- Concrete pit has been provided at all MCCs for the collection of leachates generated during composting. It was learnt that leachate is rich in bacterial consortium and is being used as inoculum. The leachate is being sprinkled a little on the waste in tubs.
- It is a batch process and it takes about 28 days to decompose a single batch.
- Machineries for processing of wet waste and manure such as weigh machine, shredder with belt conveyor, sieve etc. have been installed and in operational condition at MCCs.
- Details of the MCC & MRF units are as follows:
 - MCC 1: MCC at Ranipark, is of capacity 5 TPD and equipped with MRF of capacity 10 TPD. Co-ordinates of the location are Lat: 20.953265 and Long: 85.232827. It has 14 composting pits. Leachate is being collected at the backside of MCC in a concreted pit. It receives wastes from Ward no.- 1,2,3,4,5,6,7,8,9,10,11,12 & 16 covering 5692 nos. of households. MCC was found operational during inspection. Overall housekeeping and management of solid waste was found to be satisfactory.
 - MCC 2: MCC at Baghuabol, is of capacity 5 TPD and equipped with MRF of capacity 10 TPD. Co-ordinates of the location are Lat: 20.940711 and Long: 85.221058. It has 14 composting pits. Leachate is being collected at the backside of MCC in a concreted pit. It receives wastes from Ward no. 13,14,15,17,18,19,20 & 21 covering 4286 nos. of households. MCC was found operational during inspection. All machineries were found to be in operational condition. It was observed that the sieving machine is being operated in MRF area at the same location and dry waste such as plastic bottles, polythene & glasses etc. were found to be stored outside of MCC in open area. Also, the holes provided on the side wall of pits for aeration were not connected through pipes and seepage of leachate was observed, which leads to the formation of insect all over the MCC and pungent odour.

(ii) Dumping of waste if any (Quantity dumped, place of dumping, surroundings, whether the existing dumping site/ sites complying with the criteria specified in the Rule or not, authorized by SPCB or not, improvement made if any as per the Apex Court etc.

- Dump yard is about 378m. (aerial distance) away from the Talcher Municipality office in the North direction. Siting of the dump site is as follows:

Sl.	Siting	Nearest Locations	Distance	Prescribed
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No.			(Aerial)	Distance
1.	River	Brahmani River	400m, East	100m
2.	Pond	Pond near New RTO Office	604m, SW	200m
3.	Highways	NH-149	1.31Km, West	200m
4.	Habitations	Brahmin Sasan	174m, South	200m
5.	Water Supply Well	Nil within 200m	---	200m
6.	Airport	No public/commercial airport within 20km	---	20Km

- Co-ordinates of the dumping sites are Lat:20.954432 Long: 885.235274.
- During visit it was found that the Municipality is dumping inert waste collected from MCCs MRFs, open collection points & street sweeping garbage in dumping yard.
- Boundary wall has been constructed around dump yard. However, cows found grazing inside the dump yard leading to consuming harmful wastes, which can cause illness or death.
- Municipality has not provided any facility to control fire hazard in the dumping yard. However, during the visit, no fire was observed.

(iii) Sanitary land filing if any (Quantity land filled, place of land filling, surroundings, whether the site/ sites complying with the criteria specified in the Rules or not, and whether the site has been authorized by SPCB or not etc.)

- There is no Sanitary landfill area in Talcher Municipality.

d. Infrastructure facility available for collection, storage and transportation

(i) Collection & Storage

- It was learnt from the Municipality authority that out of 12 TPD approx. waste generation, 12TPD (approx.) of waste is being collected and disposed through the facility available at present.
- Although Municipality has adopted door-to-door collection in all wards, but in every ward there were 2-3 open collection places where waste is being dumped. No containment facility or containers have been provided at collection points.
- It was found that wastes from these open areas are not being cleared/lifted on daily basis.
- Manual sweeping is conducted by Safai Karmacharis engaged by contractor in the morning hour in different streets.
- Municipality has 1X7 ton & 1X3.5 ton capacity of road sweeping machine engaged in the Municipality area for road sweeping & 3.5 Ton capacity road sweeping machine was found to be operational during visit and 7 Ton capacity road sweeping machine was under maintenance.

(ii) Transportation (give details)

- Wastes from the households, open collection points and road sweeping are being collected through tractor & TATA ace and transported directly to MCCs/MRFs or dumping area.
- The Municipality is equipped with equipment and machineries for collection, transportation and disposal of solid waste are as follows;
 1. Tractors: 6 nos. (Contractual: 04, Departmental: 02)
 2. Automated tipper: 01 nos.
 3. Cesspool: 06 no.
 4. TATA Ace: 16
 5. Wheel Borrow: 65 Nos.

(iii) Views on adequacy of existing storage and transportation facility, additional requirement if any.

- As reported by the Municipality authority, currently they have procured one cess pull vehicle and two tractors. No additional storage and transportation facility is required.

e. Total no. of households and no. of households covered for collection of waste and the no. of households if any not covered for collection of waste.

- Total no. of households: 9978 and all are covered for collection of waste as reported.

f. Whether house-to house collection has been started or not. If yes, whether done by the ULB or private party/ NGO.

- Door to door collection system has been adopted by Municipality. It was learnt that Municipality has outsourced the collection, transportation and disposal of solid waste generated from all 21 wards to M/s. Deep Innovative Pvt. Ltd. and the agreement is valid up to 01.04.2027. Contractor have engaged 170 Nos. of staff for lifting and disposal of solid waste from these wards.

g. Total no. of slums and action taken for collection of waste from slums and squatter areas or localities including hotels, restaurants, office complexes and commercial areas.

- Total nos. of slums in the municipality area are 3
- There are the following bulk waste generators
 - Institutions (including hotels & commercial building): 1231
 - Hospitals: 16
 - Offices: 131
- The Municipality has adopted door to door collection system for collection of the solid waste being generated from the slums, hotels, restaurants, office complexes and commercial complexes and the waste is transported to the MCCs or dumping site

through tractors/ TATA Ace.

h. Whether waste collection and transportation have been privatized or not. If yes, the name of the wards/ zones and the agency involved.

- Municipality has outsourced the collection, transportation and disposal of solid waste generated from all 21 wards, as mentioned above, to M/s. Deep Innovative Pvt. Ltd.

i. Whether action has been taken for prohibition of littering of waste.

- It was learnt from the municipality authority that daily announcements are being made by the Municipality through vehicles regarding the prohibition of littering waste, restrictions in open burning. The municipality is sensitizing people about the importance of proper waste disposal through daily announcements made via vehicles, raising awareness about responsible waste management practices.

j. Whether facility has been developed for segregation of waste.

- Municipality has provided two numbers MCCs and MRFs for the recovery / segregation of recyclable wastes such as metal, glass, plastic, paper, polythene etc. Source segregation is also learnt to be encouraged by the municipality.

k. Proposal made if any for improvement of waste collection, storage, segregation, transportation and disposal of waste (solid waste management practices)

- No proposal has made for improvement of waste collection, storage, segregation, transportation and disposal of waste.
- User fee collection and penalty system may be asked to be implemented strictly in the municipality area.

l. Preparation of action plan if any in the form of detailed project report for waste management by the ULB (Copy to be enclosed).

- Municipality has not prepared any action plan for waste management in the municipal area.

m. Status of biomedical waste management (the detail information pertaining to collection of treated/ untreated BMW from the HCUs and its mode of disposal to be reported).

- The Biomedical waste generated by the HCUs (Private & Govt.) operating under the jurisdiction of Municipality is disposed through Common Biomedical Waste Treatment Facility (CBWTF) namely M/s. Mediaid Marketing Services, At: Amsaranga, Dist.: Sundargarh, Odisha.
- However, during visits of HCUs it was observed that some of the biomedical wastes are being kept with municipal solid wastes or disposed of in open areas which are collectively taken/lifted by the municipality.

n. Status of implementation of ban order on sale, storage, distribution and use of plastic carry bags and action taken by the ULB for creating awareness on use of plastic carry bags.

- It was learnt that single-use plastic has already been banned in the municipality area since 2nd October 2019. However, it was observed that SUP is being used in market.
- SUP raid and awareness program was conducted with the coordination of Talcher Municipality and Regional Office, SPCB, Angul.

o. Status of management of plastic waste collected along with MSW	
<ul style="list-style-type: none"> Bailing machine has been provided in each MRF for compaction of plastic wastes and then disposed to authorised recycler or dealers. During visit about 220 kg. of plastic was found to be stored at MRF 2 at Baghuabal. 	
B – STATUS OF IMPLEMENTATION OF OTHER MANDATORY PROVISIONS	
Details of the observation made on the following aspects during inspection:	
(i)	New suitable site identified if any (Please furnish the procedure adopted for identification of site, site details, surroundings, total area including views on its suitability for setting up waste processing and disposal facility etc.) or the existing disposal site has been proposed to be utilized for the purpose. In case the existing site has been proposed for the purpose. Whether it conforms to the sitting criteria or not (details of the existing site to be given) Not any
(ii)	Alienation status of the newly identified suitable site/ existing site in favour or ULB Not any
(iii)	Application submitted if any in Form-I with all detail required information/ documents and land alienation order. Whether applied for authorization for setting up facility at the newly identified site or at the existing site. Not any
(iv)	Status of improvement of existing land disposal site/ sites (action taken to comply the Apex Court Order) Not any
(vi)	Status of submission of annual report in Form-IV on or before the 30th April of the succeeding year Regional Office, SPCB, Angul, Odisha has not received any annual report in Form-IV from Talcher Municipality.
C-	MONITORING AND ANALYSIS REPORT (ambient air quality, ground water quality, leachate quality of waste dumpsite/ waste processing or disposal site and compost quality etc.) <ul style="list-style-type: none"> As reported by Municipality authority, there are two (02) nos. of wastewater discharge point such as from ward no. 1 to 11, all wastewater is being collected in natural oxidation pond which is also named as STP Talcher then overflow water is being discharged to River Brahmani which is located about 30 mt. from the oxidation pond. As reported, remaining 12 to 21 wards, wastewater is directly discharged to outside of municipality area haphazardly. Municipality has not yet identified any outfall point. So, water sample could not be collected. Ambient Air Quality Monitoring Station (under NAMP) located at Amalapada, Talcher which comes inside municipality areas being conducted twice in a week and report

	sent to Central Laboratory, SPCB, Bhubaneswar, Odisha on regular basis.
D-	<p>WASTE WATER MANAGEMENT AND ANALYSIS REPORT OF DOMESTIC WASTEWATER (Details pertaining to quantity of wastewater generation, no. of outlets used for disposal, wastewater recipient body, treatment facility analysis report to be given)</p> <ul style="list-style-type: none"> • The authority of Municipality has to improve the existing drainage network of their Municipal area. However, the domestic wastewater generated from individual house is discharged through small drains to municipal drains which are connected to local ponds and natural oxidation pond (STP Talcher) and finally the oxidation pond overflow water discharged into Brahmani River. • There is no provision for flow measurement through open channel/drain for quantification of the total effluent generated and discharged to the river.

Other Observations

- 1) No open burning of wastes observed in municipality area on the day of inspection. Also, it was learnt that Talcher Municipality is conducting training programs to sensitize the sanitation workers twice a year.
- 2) During visit it was observed that wastewater from ward no. 1 to 11 is being diverted towards Natural oxidation pond which is also named as STP Talcher located at Mandapal, Talcher. It was found that there was no machineries/equipment such as screen, oil trap chamber, Equalization tank, aeration tank, filters etc. for the treatment process. However, only natural oxidation ponds of 2X 1MLD capacity has been provided and overflow water is being discharge to River Brahmani.
- 3) Municipality authority has not taken any steps for the treatment of wastewater generated from ward 12 to 21 and untreated water is directly discharged to outside of municipality area through multiple outlets.
- 4) Drains were found to be earthen in many places and not cleaned properly on regular basis resulting clogging at many places which may lead to flooding situation at those points during rainy season.
- 5) Municipality has installed one Faecal Sludge Treatment Plant (FSTP) of capacity 1x20 KLD At: Ranipark, Mouza: Nizigarh Town over Plot No.118 (P) under Khata No.1255, Dist.: Angul for the treatment of faecal sludge collected from the septic tanks of households. Municipality has obtained CTO vide letter no. 198 on dt. 27.01.2022 for 20 KLD Faecal sludge treatment valid upto 31.03.2022 from the Regional Office, SPCB, Angul, Odisha. Final treated water is being stored in storage tank and reused in horticulture.
- 6) No facility has been provided for the management of sanitary napkins.
- 7) Garbage from the secondary collection points are lifted by the Mini Truck, Tractor and dumped in dumping yard.
- 8) Municipality has not provided separate area for disposal/ management of construction and demolition wastes.

- 9) It was learnt that the collected E-Waste is being disposed to unauthorized dealers by the Municipality.
- 10) Waste deposition centre has not been established for domestic hazardous waste to deposit domestic hazardous wastes at this centre for its safe disposal.
- 11) There are about 15-20 numbers of fish, meat and chicken shops at the market in Talcher Municipality. Now Municipality has provided tricycle and dustbins for collection of solid waste from the said area and disposed in any nearest MCC.
- 12) It was observed that from MRF, segregated dry waste such as plastic bottles, glass, cardboard etc is being disposed through outside party and inert waste is being dumped in dumping yard.

Conclusion:

In view of the above necessary decision may be taken in this matter.



Er. Bobby Behera,
Asst. Environmental Engineer
RO, SPC Board, Angul

Asst. Env. Engineer
State Pollution Control Board
Regional Office, Angul



STATE POLLUTION CONTROL BOARD, ODISHA

[FOREST, ENVIRONMENT & CLIMATE CHANGE DEPARTMENT, GOVERNMENT OF ODISHA]

Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII,
 Bhubaneswar - 751 012

Letter No. 6178

IND-I-MSW-01/24-25

dated : 22/04/2026

By Email : e.o.talcher@gmail.com

To

The Executive Officer
 Talcher Municipality
 Talcher, Dist- Angul

Sub : OA No. 29/2026/EZ-Deba Prasad Sahoo vs. Executive Officer, Talcher Municipality & Others

Ref : RO, Angul letter No. 1766 dated 02.4.2026

Sir,

In inviting a reference to above referred subject and letters, this is to bring your notice that that, an inspection was conducted by the officials of Regional Office, Angul on 20.3.2026 to verify the status of solid waste management in Tacher Municipality with respect to the provisions made under the Solid Waste Management Rules, 2016. The inspection was conducted in compliance to the directions of Hon'ble NGT in the matter of OA No. 29/2026/EZ-Deba Prasad Sahoo vs. Executive Officer, Talcher Municipality & Others which has been filed alleging violation of Solid Waste Management Rules, 2016. Inspection report submitted by the Regional officer vide letter No. 1766 dated 02.4.2026 is enclosed herewith for reference.

From the inspection report it is observed that 12 TPD waste is being collected from the area under the jurisdiction of Talcher Municipality through door-to-door collection mechanism. Wet waste (biodegradable fraction) are being processed at two numbers of Micro Composting Centres (MRF) each of 5 TPD capacity) and converted into compost. The Dry waste (non-biodegradable fraction) are processed at a 10 TPD Material Recovery Facility (MRF). Recyclable fraction of the Dry waste are being disposed through the Recyclers. The non-recyclable, non-reusable waste alongwith street sweepings are disposed in an open dumpyard which is located at a distance of 378 m from Talcher Municipality.

Though there exists adequate treatment facility (total 20 TPD capacity) in comparison to solid waste collection (12 TPD), following non-compliances are observed with regard to solid waste management in the municipality.

- Dumping of solid waste in open areas which are not being regularly lifted by sanitary workers resulting accumulation of waste creating unhygienic conditions.
- No sanitary landfill site for disposal of non-recyclable, non-reusable and inert wastes.
- Biomedical wastes collected are being mixed with municipal solid wastes at some locations.
- No disposal mechanism for sanitary waste
- No separate identified places for disposal of Construction and Demolition wastes.
- Seepage of leachate from Micro composting centre located at Baghubol resulting foul odour in nearby areas
- Though wastewater generated from wards 1 to 11 are collected in a natural oxidation pond and overflow is allowed to discharge to Brahmani river at Mandapal, no treatment facility for wastewater generated from ward numbers 12 to 21.

Contd..p/2

Therefore, it is required to take following necessary control measures for safe handling of solid waste generated in the Talcher Municipality.

- identify the potential hot spots for littering of solid waste by public and ensure regular cleaning to prevent accumulation of waste at such places;
- taking measures to prevent scattering, running off and spilling of solid waste, or other measures to prevent pollution of the environment;
- ensuring that the collection of solid waste from waste generators is carried out at regular intervals and expand the coverage area for collection of waste;
- ensuring that the vehicles used for the collection and transportation of solid waste are equipped with appropriate size and capacity to provide separate compartments for wet waste and dry waste and provide necessary arrangements for separate collection of sanitary waste, special care waste, and horticultural or agricultural waste;
- ensuring that no intermixing of waste streams during collection & transportation until it reaches the designated waste processing facility;
- ensure that the concessionaire or third party authorised by local body for undertaking solid waste management, shall follows these instructions;
- plan for environmentally sound management of sanitary waste through the use dedicated incinerators;
- establishment of sanitary landfill in coordination with District administration as per the specification mentioned under Rule 14 of the MSW Rule, 2026;
- to ensure no untreated wastewater should reach river flowing in nearby areas;
- mapping of solid waste ingress points in water bodies and plan for stopping ingress of solid waste in water bodies through placement of appropriate barriers;
- prepare a solid waste management plan of the municipality;
- ensure no open burning of solid waste;
- As the volume of waste generation is more than 5 TPD, the municipality has to obtain authorisation from the State Pollution Control Board, Odisha under the SWM Rule, 2026.

Further, it is pertinent to mention that in the mean time, Ministry of Environment, Forests and Climate Change have notified the Solid Waste Management Rules, 2026 in supersession over Solid Waste Management Rules, 2016 and made it effective from Dt. 01.4.2026. The Rules may be downloaded from CPCB website (weblink : https://cpcb.nic.in/uploads/MSW/SWM_2026.pdf). Rule 39 which mandates the responsibilities of urban local bodies for safe handling of solid waste may kindly be referred in this regard for effective implementation of the SWM Rule, 2026.

Therefore, you are directed to take necessary steps for an effective implementation of solid waste management practices and submit the action taken report within a month of issuance of this letter.

Yours faithfully,

Encl : Copy Enclosed

Memo No. 6175 Date 22/04/2026

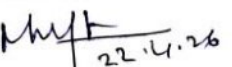

22.4.26
Member Secretary

Copy forwarded to the Regional officer, State Pollution Control Board, Angul, Odisha for information and necessary action.

Memo No. 6180 Date 22/04/2026


22.4.26
Member Secretary

Copy forwarded to Senior Legal Officer-L-I, State Pollution Control Board,, Odisha, Bhubaneswar for information and necessary action.


22.4.26
Member Secretary

